

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. *46
TO BE ANSWERED ON DECEMBER 2, 2015

JnNURM

NO. *46 SHRI J.C. DIWAKAR REDDY:
DR. SHASHI THAROOR:

Will the Minister of URBAN DEVELOPMENT be pleased to state :

- (a) whether the Government of India has made any assessment of the works taken up under Jawaharlal Nehru National Urban Renewal Mission (JnNURM) and if so, the details thereof;
- (b) whether the Government has discontinued the research and capacity building components under JNNURM.
- (c) if so, the details thereof including the various States/Union Territories in which such research and capacity building programmes are being discontinued and the reasons thereof;
- (d) whether the Reforms and Performance Management Cells (RPMCs) which provided expert assistance to urban bodies in infrastructure development and planning under JNNURM is also proposed to be discontinued by the Government and if so, the details thereof; and
- (e) whether measures have been taken by the Government to ensure that the quality of urban planning is not compromised and if so, the details thereof?

ANSWER

THE MINISTER OF URBAN DEVELOPMENT
(SHRI M. VENKAIAH NAIDU)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO. * 46 FOR 02.12.2015 REAGR DING "JnNURM"

- (a) JnNURM has come to an end on 31.03.2014. Only certain eligible ongoing projects are assisted by Government of India (GoI) for further period of three years on the basis of reports and returns submitted by respective State Governments under the erstwhile scheme of Jawaharlal 00Nehru National Urban Renewal Mission (JnNURM). The implementation of sanctioned projects under JnNURM is done by Urban Local Bodies (ULBs) and para statals under the overall guidance of respective State Governments. The completed projects as well as the projects not eligible for further GoI funding are handed over to State Governments and no further assessment of such works is taken up by the Ministry.
- (b) No Madam. The research and capacity building measures are continued to be supported under the guidelines issued for new schemes and programmes of the Ministry, namely, Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Smart City Mission, Swachh Bharat Mission (SWM), National Heritage City Development and Augmentation Yojana (HRIDAY), Capacity Building for Urban Development (CBUD), etc.
- (c) Does not arise.
- (d) Under JnNURM, 185 Reforms and Performance Management Cells (RPMCs) were set-up in 20 States. Out of these RPMCs, those in cities now covered under AMRUT will be re-aligned/renamed as City Management Units (CMMUs). Other AMRUT cities each will also have a CMMU established. In other words, there will be 500 CMMUs covering all 500 AMRUT Cities spreading over 36 States and UTs.
- (e) The Government of India has taken significant measures to ensure that quality of urban planning is not compromised.

Government has issued Urban and Regional Development Plans Formulation and Implementation (URDPFI) guidelines in 2015 which will guide States/UTs/ULBs to formulate land use Master Plan and ensure their implementation. The reform agenda under AMRUT also includes the mandate to ensure that quality of urban planning is not compromised. The list of reforms under AMRUT is enclosed as Annexure. MoUD has been supporting various Capacity Building activities for the States and ULBs through Capacity Building for Urban Development Project (CBUD) supported by the World Bank and 8% budgetary assistance in AMRUT Mission. The realigned Capacity Building Plan has Components of Institutional Capacity Building and Individual Capacity Building which includes following new activities to cater the requirements of the new missions:

- Individual Capacity Building activities for 500 AMRUT Cities through empaneled training entities.
- Preparation of Smart Cities Proposals by 100 shortlisted cities through consulting firms
- Formulation of Master Panning using GIS based mapping for 500 AMRUT Cities
- Establishment of financial intermediaries at State level
- Formulation of SPVs in 20 selected Smart Cities
- Credit rating in AMRUT/Smart Cities
- User Fees rationalization in AMRUT Cities
- Property Tax augmentation in AMRUT Cities
- Advertisement Tax augmentation in AMRUT Cities

Reforms Milestones and Timelines for AMRUT Cities

S.No	Type	Milestones	Implementation timeline
1	E-Governance	Digital ULBs 1. Creation of ULB website. 2. Publication of e-newsletter.	6 months 6 months
		Digital India Initiatives 3. Support Digital India (ducting to be done on PPP mode or by the ULB itself).	6 months
		Coverage with E-MAAS (from the date of hosting the software) <ul style="list-style-type: none"> • Registration of Birth, Death and Marriage, • Water & Sewerage Charges, • Grievance Redressal, • Property Tax, • Advertisement tax, • Issuance of Licenses, • Building Permissions, • Mutations, • Payroll, • Pension, 	24 months
		<ul style="list-style-type: none"> • e-procurement, • Personnel Staff management and • Project management. 	36 months
2	Constitution and professionalization of municipal cadre	1. Establishment of municipal cadre. 2. Cadre linked training. 3. Policy for engagement of interns in ULBs and implementation.	24 months 24 months 12 months
		4. The State will prepare a Policy for Right-sizing the number of municipal functionaries depending on, say, population of the ULB, generation of internal resources and expenditure on salaries.	36 months
3	Augmenting double entry accounting	1. Complete migration to double entry accounting system and obtaining an audit certificate to the effect from FY2012-13 onwards.	12 months
		2. Appointment of internal auditor.	24 months
		3. Publication of annual financial statement on website.	Every year
4	Urban Planning and City level Plans	1. Preparation of Master Plan using GIS.	48 months
		2. Preparation of Service Level Improvement Plans (SLIP), State Annual Action Plans (SAAP).	6 months
		3. Establish Urban Development Authorities.	36 months
		4. Make action plan to progressively increase Green cover in cities to 15% in 5 years.	6 months
		5. Develop at least one Children Park every year in AMRUT cities.	Every Year
		6. Establish a system for maintaining of parks, playground and recreational areas relying on People Public Private Partnership (PPPP) model.	12 months
		7. Make a State level policy to implement the parameters given in National Mission for Sustainable Habitat.	24 months

S.No	Type	Milestones	Implementation timeline
5	Devolution of funds and functions	<ol style="list-style-type: none"> 1. Ensure transfer of 14th FC devolution to ULBs. 2. Appointment of State Finance Commission (SFC) and making decisions. 3. Implementation of SFC recommendations within timeline. 4. Transfer of all 18 functions to ULBs. 	<p>6 months 12 months</p> <p>18 months 12 months</p>
6	Review of Building by-laws	<ol style="list-style-type: none"> 1. Revision of building bye laws periodically. 2. State to formulate a policy and action plan for having a solar roof top in all buildings having an area greater than 500 square meters and all public buildings. 3. State to formulate a policy and action plan for having Rain water harvesting structures in all commercial, public buildings and new buildings on plots of 300 sq. meters and above. 4. Create single window clearance for all approvals to give building permissions. 	<p>12 months 12-24 months</p> <p>12-24 months</p> <p>12 months</p>
7	Set-up financial intermediary at state level	<ol style="list-style-type: none"> 1. Establish and operationalize financial intermediary- pool finance, access external funds, float municipal bonds. 	12-18 months
8(a)	Municipal tax and fees improvement	<ol style="list-style-type: none"> 1. Atleast 90% coverage, 2. Atleast 90% collection, 3. Make a policy to, periodically revise property tax, levy charges and other fees, 4. Post Demand Collection Book (DCB) of tax details on the website, 5. Achieve full potential of advertisement revenue by making a policy for destination specific potential having dynamic pricing module. 	12 months
8(b)	Improvement in levy and collection of user charges	<ol style="list-style-type: none"> 1. Adopt a policy on user charges for individual and institutional assessments in which a differential rate is charged for water use and adequate safeguards are included to take care of the interests of the vulnerable, 2. Make action plan to reduce water losses to less than 20 % and publish on the website, 3. Separate accounts for user charges, 4. Atleast 90% billing 5. Atleast 90% collection. 	12 months
9	Credit Rating	<ol style="list-style-type: none"> 1. Complete the credit ratings of the ULBs 	18 months
10	Energy and Water audit	<ol style="list-style-type: none"> 1. Energy (Street lights) and Water Audit (including non-revenue water or losses audit), 2. Making STPs and WTPs more energy efficient, 3. Optimize energy consumption in street lights by using energy efficient lights and increasing reliance on renewable energy, 4. Give incentives for green buildings (e.g. rebate in property tax or charges connected to building permission/ development charges) 	<p>12 months 12 months 12 months</p> <p>24 months</p>
11	Swachh Bharat Mission	<ol style="list-style-type: none"> 1. Elimination of open defecation, 2. Waste Collection (100%), 3. Transportation of Waste (100%). 4. Scientific Disposal (100%). 	36 months